

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 101
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

International Recreation and Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 13.11.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:
For Financial Creditor:
For the RP:
For CA-1826/PB/19:
For CA-1313PB/19:

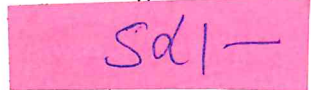
Mr. Sanjay Bhatt, Ms. Priyanka Anand, Advs.
Mr. Siddarth Bhaia, Adv
Mr. Abhishek Anand, Adv.
Ms. Shneha Pandey, Adv.
Ms. Zinnea Mehta, Mrs. Pallavi, Mr. Vijay
Nair, Advs.
Mr. Mansumyer Singh, Adv. With Mr. Sandeep
Raghav

For the Respondent

ORDER

List before the Principal Bench on 25.11.2019.


(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)